

Detergents: 18 per cent.

While the increase in production capacity for items (ii) and (iv) has kept pace with the growth in demand, it has lagged behind in case of items (i) and (iii) above.

(d) Requests for extension of validity of Letters of Intent are considered on merits. Details of Letters of Intent for major petrochemicals which lapsed in 1987-88 are as follows:—

- (i) For aromatics complex : 1
- (ii) For Synthetic Rubber; 1
- (iii) For Synthetic Fibres/Yarns: 16

Power for the Public Sector Undertakings

1992. SHRI JAGADISH JANI: Will the Minister of ENERGY be pleased to state:

(a) whether Government have a proposal to earmark power for the public sector undertakings

(b) if so, what are the details of the plan drawn up therefor;

(c) whether the matter has been discussed in the

(d) if so, the reactions of the State Power Ministers in the above matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI-MATI SUSHILA ROHATGI): (a) to (d) A proposal for reservation of a portion of the electricity generated by the Central Power Stations for meeting the requirements of Central Public Sector Undertakings, primarily in the core sector, was discussed at the Conference of Power Ministers of the States held in February, 1988. The general consensus was that the matter may, in the first instance, be considered in detail by a group on which the State Electricity Boards are represented.

Shifting of Drugs from Price Decontrolled List

1993. SHRI M. KADHARSHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have the right to cover under price control any product of decontrolled category in case of unjustified increase by the manufacturer;

(b) whether Government have found any unjustified increase of non-scheduled formulations after the announcement of DPCO, 1987; and

(c) if so, the names of those drugs and how many of those have been brought back under price control?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir,

(b) and (c) Suitable action as per provisions of DPCO, 1987 has been taken wherever considered necessary, non-scheduled drug has so far been brought back under price control as it was not considered necessary to do so.

Price Control on Combination of Vitamin Drugs

1994. DR. RATNAKAR PANDEY: Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that Government have price controlled combination of vitamin drugs under DPCO, 1987 on the recommendation of the Kelkar Committee;

(b) whether it is a fact that vitamin bulk drugs are exempted from price control; and

(c) if so, how the prices of vitamin combinations will be price controlled when the bulk vitamins are outside the price control?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) Yes, Sir.

(c) The prices of vitamin combinations will be regulated as per provisions of DPCO, 1987?

Delhi in February, 1988; and